

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

Service Tax Appeal No.70214 of 2016-[DB]

(Arising out of Order-in-Appeal No.MRT/EXCUS/000/183/APPL-I/2014-15 dated 16/03/2015 passed by Commissioner (Appeals) Customs, Central Excise & Service Tax, Meerut)

M/s Vah Auto Private Limited,

.....Appellant

(Chhippi Tank Begumbridge, Meerut)

VERSUS

Commissioner of Central Excise,

....Respondent

(Meerut)

APPEARANCE:

Absent on call, for the Appellant
Shri Anupam Kumar Tiwari, Authorised Representative for the
Respondent

**CORAM: HON'BLE SMT. ARCHANA WADHWA, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

FINAL ORDER NO-70010 / 2020

DATE OF HEARING : 06 January, 2020
DATE OF DECISION : 06 January, 2020

PER: ARCHANA WADHWA

On matter being called, neither anybody appeared nor is there any adjournment request.

2. We also find that the matter has been repeatedly coming up on Board and the appellant was either unrepresented or sought adjournment on all the dates. It seems that the

appellant is not interested in pursuing the appeal. Accordingly, the same is dismissed for non-prosecution with liberty to the appellant to apply for restoration on sufficient cause being shown for non-appearance.

(Dictated and pronounced in open court)

(Archana Wadhwa)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

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